

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

**LOK SABHA**  
UNSTARRED QUESTION NO. 2042  
**TO BE ANSWERED ON 11<sup>TH</sup> FEBRUARY, 2026**

**ANTYODAYA ANNA YOJANA (AAY)**

†2042. **SHRI LALJI VERMA:**

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a): the number of ration cardholder registered in Antyodaya Anna Yojana (AAY), Priority Household (PHH) and other categories in Ambedkar Nagar district;
- (b): the number of fake or ineligible beneficiaries identified in Ambedkar Nagar district during the last five years and the details of action taken against the concerned fair price shopkeepers and officials;
- (c): the number of fair price shops suspended, cancelled or blacklisted in Ambedkar Nagar district during the last five years;
- (d): whether public representative like MPs, MLAs, village heads have any role in surprise monitoring for the same, if so, the details thereof; and
- (e): whether they have the authority to recommend the eligible families who have been left out under the said category, if so, the details of the procedure for doing the same?

**A N S W E R**

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,  
FOOD & PUBLIC DISTRIBUTION  
**(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)**

(a): The category wise details of ration cards registered under the National Food Security Act, 2013 (NFSA) in Ambedkar Nagar District of Uttar Pradesh are as follows:

Antyodaya Anna Yojana (AAY)	Priority Households (PHH)
65,967	3,47,774

(b): Over the last 5 years, 21,944 ration cards were found to be ineligible and were deleted in Ambedkar Nagar District of Uttar Pradesh.

(c): Over the last 5 years, license of 67 fair price shops had been suspended and license of 87 fair price shops had been cancelled in Ambedkar Nagar District of Uttar Pradesh.

(d) & (e): As mandated under Section 10(1) of the Act, it is the responsibility of the State Governments to identify AAY households in accordance with the guidelines applicable to the scheme

and remaining household as priority households in accordance with the guidelines prescribed by the State Governments and distribution of foodgrains as per their entitlements under the Act.

As per information furnished by the State Government of Uttar Pradesh, eligible households left out from the AAY scheme are included based on suggestions periodically given by public representatives, after verification.

Upon instructions from public representatives to District Magistrate/ Sub Divisional Magistrate/ District Supply Officers, the competent authority conduct verification of eligibility of concerned persons/households and upon confirmation, online/offline applications/supporting documents are obtained, and ration cards under PHH or AAY category are issued as per eligibility.

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